

NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/05/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : IND/1421/ (IB)/CB/2017  
NAME OF THE APPLICANT : THIRUPUR SURYA HITECH APPAREL PVT LTD  
UNDER SECTION : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. R RAMCHANDAR

Company SECRETARY in  
PRACTICE



2. S. PEER MOHAMED

Advocate  
for Petitioner



**ORDER**

Mr.S.Peer Mohamed, Counsel for petitioner present. Mr.K.Ramesh, Counsel for Financial creditor present. Mr.R.Ramchandrar, Practising Company Secretary present. After having gone through the application and the records placed on file, there is a requirement to present a comprehensive plan by the corporate debtor for payment of outstanding debts and running the business in the capacity as a going concern. In view of this, the applicant is directed to file comprehensive plan along with an affidavit indicating the scope of revival and to carry on the business as a going concern. An affidavit to that effect shall be filed within five days. Put up on **05.06.2017** at **02.30 p.m.**

(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))

(K. ANANTHA PADMANABHA SWAMY)  
(MEMBER (JUDICIAL))